

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
*Date of Order: February 04, 2019*

+ CRL.M.C. 620/2019 & CRL.M.A. Nos. 2554-2555/2019

IFCI LTD.

..... Petitioner

Through: Mr. Siddharth Aggarwal, Mr. Kush  
Chaturvedi, Mr. Nikhil Menon,  
Mr. Somay Kapoor and Mr.  
Zeeshan Diwan, Advocates

Versus

STATE OF NCT OF DELHI & ORS.

.....Respondents

Through: Ms. Neelam Sharma, Additional  
Public Prosecutor for State  
Mr. Mohit Mathur, Senior  
Advocate with Mr. Kamal  
Budhiraja, Mr. Abhinav Sharma  
and Mr. Aman Gupta, Advocates  
for Respondent No. 2

**CORAM:**  
**HON'BLE MR. JUSTICE SUNIL GAUR**  
**ORDER**  
**(ORAL)**

Quashing of FIR No. 99/2018, under Sections 406/420/120B registered at P.S.: Economic Offence Wing (EOW), Delhi is sought on merits.

Learned Additional Public Prosecutor for State submits that the investigation of this FIR is at preliminary stage and no coercive steps against petitioner are contemplated as of now.

Learned counsel for petitioner submits that allegations leveled in the FIR are that petitioner is a tenderer who had exercised due diligence.

If it is so, then petitioner bring this to the notice of the Investigating Officer of this case who shall also take into consideration that the entire transaction was purportedly on 'as it is basis'. In case any coercive steps are to be taken against Director/employees of petitioner's company, then a week's notice be given to them before proceeding further.

In view of the above, learned counsel for petitioner does not press this petition for quashing of the FIR at this stage and rightly so.

This petition and the applications are accordingly disposed of as not pressed at this premature stage. Needless to say that merits of this case have not been commented upon.

**FEBRUARY 04, 2019**  
*p'ma*

**(SUNIL GAUR)**  
**JUDGE**

भारतमेव जयते